HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

FRIDAY, THE SEVENTH DAY OF MARCH
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT PETITION (PIL) NO: 14 OF 2024

Between:

P.L.N. Rao, S/o. Venkateswar Rao, Aged about 55 years, Occ: Social worker, R/o Lingojigudem Village, Choutuppal Mandal, Yadadri District.

...PETITIONER

AND

1. The Union of India, Represented by its Member Secretary, Central Pollution Control Board (CPCB), Parivesh Bhavan, East Arjun Nagar, New Delhi-110032.
2. The Union of India, Represented by its Director IA, Ministry of Environment, Forest and Climate Change, Industrial Projects-2- Sector, Indira Paryavaran Bhavan, Jorbagh Road, New Delhi-110 003.
3. Telangana State Pollution Control Board (TSPCB), Represented by Member Secretary, A-3 Paryavaran Bhavan, Sanathnagar Industrial Estate, Sanathnagar, Hyderabad-500018.
4. The Joint Chief Environmental Engineer (JCEE), Telangana State Pollution Control Board (TSPCB), Zonal Office, H.No.6-3-1219, 2nd Floor,T.S. No.1, Part, Block, C, WardNo.91, Begumpet, Umanagar, Back side of Country Club,Hyderabad-500 016
5. The Environmental Engineer (EE), Telangana State Pollution Control Board (TSPCB) Regional Office, H-No.4Ih Floor, Podupu Bhavan, Hyderabad Collectorate Complex, NS.Road, Hyderabad - 500 001.
6. M/s. Jurala Organic Farms and Agro Industries LLP Unit-1, Sy.No.278/P,294/P,295/P,296/P,297/P,298/P,307/P,3 08/P, Chittanur Village (V), Marikal Mandal (M), Narayanpet District (D)-509130

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ, order or direction more particularly one in the nature of

Writ of Mandamus for non-initiating to take action against the Respondent No.6 of its illegal activities which include giving a false self notarized affidavit dated 27.11.2021 to get the B-2 Category permission illegally and Section 7 of Environmental Protection Act 1986 by the Respondent No. 1-5 and non-initiating to conduct the public hearing by the Respondent No.1-5 as per the Public. Hearing Act 2006 to the Respondent No.6 and non-initiating to cancel the Environment Clearance (EC) and Consent Order Establishment (CFE) for violating of the self declaration dated 27.11.2021 of the Respondent No.6 which is submitted to the Respondent No.2 which is highly illegal, arbitrary, unconstitutional, unjust and in violation of principles of Natural justice and also in violation of Articles 14, 19, 21, 48-A of the constitution of India.

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased be pleased to Set-aside the B2 Category status of JURALA ORGANIC FARMS AND AGRO INDUSTRIES LLP until disposal of this writ petition.

Counsel for the Petitioner: SRI KARANAM RAJESH KUMAR
(NONE APPEARED)

Counsel for the Respondent Nos.1 and 2: SRI GADI PRAVEEN KUMAR
Dy. SOLICITOR GEN. OF INDIA

Counsel for the Respondent Nos.3 to 5: SRI A. SISHNUVARDHAN REDDY

Counsel for the Respondent No.6:---

The Court made the following: ORDER

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL

AND

THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT PETITION (PIL) No.14 OF 2024

ORDER: *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*

None for the petitioner.

2. Nobody appeared for the petitioner even on the previous date of hearing and therefore, the matter was directed to be listed today under the caption "for dismissal".

3. This Court, on 04.03.2024, permitted the petitioner to disclose his social standing and the public spirited antecedents. No better affidavit or material is filed in furtherance of the order dated 04.03.2024.

4. It appears that the petitioner has lost interest in the matter.

5. The writ petition is, therefore, dismissed for want of prosecution as well as for not complying with the Court order dated 04.03.2024. No order as to costs.

Miscellaneous petitions pending, if any, shall stand closed.

SD/-T. JAYASREE
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

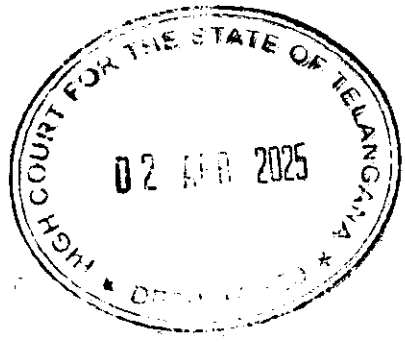
To,

1. One CC to Sri Karanam Rajesh Kumar, Advocate [OPUC]
2. One CC to Sri Gadi Praveen Kumar Dy. Solicitor Gen. of India [OPUC]
3. One CC to Sri A. Vishnuvardhan Reddy, Advocate
4. Two CD Copies

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HIGH COURT

DATED:07/03/2025



ORDER

WP(PIL).No.14 of 2024

DISMISSING THE WRIT PETITION FOR WANT OF PROSECUTION WITHOUT COSTS

(6) PA 25/3/25